

FORM NO. 3CJ

[See rule 6(7)]

**Report to be submitted by the prescribed authority to the Director General
(Income-tax Exemptions) after approval of scientific research programme
under section 35(2AA) of the Income-tax Act, 1961**

1. Name and address of the National Laboratory, University, Indian Institute of Technology or specified person including Telex/Fax/Phone numbers
2. Name and designation of the Prescribed Authority
3. Agency under which the National Laboratory is functioning (Indian Council of Agricultural Research/Indian Council of Medical Research/Council of Scientific and Industrial Research/Defence Research and Development Organisation/Department of Electronics/Department of Bio-technology/Department of Atomic Energy)
4. Name and address of the sponsor including Telex/Fax/Phone numbers
5. Permanent Account Number (PAN) of the sponsor
6. Nature of Business/activity of the sponsor (enclose copy of latest Annual Report along with balance sheet, where applicable)
7. Annual turnover of the sponsor during the past three years
8. Annual Research and Development expenditure of the sponsor during the three years
9. Details of deduction claimed (year-wise) by the sponsor under section 35(2AA) of the Income-tax Act, 1961 during the last eight years
10. Purpose of the Scientific Research Programme [Give a brief write up on the requirement of research programme indicating the objectives of the programme, stages of implementation, expected results, commercialization prospects, usefulness of the programme in terms of foreign exchange saving and potential for exports (in separate annexures)]
11. Date of commencement of the research programme
12. Duration of the programme in months
13. Total cost of the programme (cost of raw materials, equipment, manpower, services, indirect costs, overheads and intellectual inputs)
14. Payment terms (enclose copy of the agreement between the sponsor and the National Laboratory, University, Indian Institute of Technology or specified person)
15. Details of agreement regarding patent rights and commercialisation rights between the sponsor and the National Laboratory, University, Indian Institute of Technology or specified person (enclose copy of the agreement)

Certified that the above information is true to the best of our knowledge and belief.

We undertake to:

- (i) maintain separate accounts for the programme approved;
- (ii) submit progress reports every year to the Director General (Income-tax Exemptions); and
- (iii) submit final report on completion of the programme along with audited statement of accounts to the Director General of

Income-tax (Exemptions).

Place : _____

Date : _____

(Signature)

(Name and Designation)

Note :

(1) In the case of a National Laboratory or the University or the Indian Institute of Technology, this Form shall be signed by the Head of the National Laboratory or the University or the Indian Institute of Technology, as the case may be.

(2) In case of a specified person, this Form may be signed by an officer who is not below the rank of a Deputy Secretary and who has been authorised by the Principal Scientific Adviser to the Government of India to sign Form No. 3CH.